

I. Notifications of the Ministry of Finance**II. Report and Accounts (2020-21) of IEG, Delhi and related papers.**

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. S.O. 3814 (E), dated the 17th September, 2021, extending the last date for filing of declaration under certain Direct Tax Acts, specified therein, till the 31st day of March, 2022, under sub-section (1) of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5629/17/21]

- (ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 831 (E), dated the 23rd November, 2021, publishing the Income tax (32nd Amendment), Rules, 2021, under Section 296 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5630/17/21]

- (iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. 20 of 2021 (E), dated the 25th November, 2021, publishing the Guidelines under sub-section (4) of Section 194-O, sub-section (3) of Section 194Q and sub-section (1-I) of Section 206C of the Income-tax Act, 1961, under Section 296 of the said Act, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5631/17/21]

- (iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 842 (E), dated the 1st December, 2021, publishing the Central Goods and Services Tax (Ninth Amendment) Rules, 2021, under Section 166 of the Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5626/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 581 (E), dated the 19th August, 2021, amending Notification No. G.S.R. 413 (E) dated the 8th May, 2000, to insert certain entries in the original Notification, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 5632/17/21]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 847 (E), dated the 6th December, 2021, imposing anti-dumping duty on imports of certain goods, specified therein, originating in or exported from, the People's Republic of China, for a period of five years, from the date of publication of the Notification in the Official Gazette, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 5748/17/21]

(vii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/26, dated the 30th July, 2021, publishing the Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/27, dated the 30th July, 2021, publishing the Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/28, dated the 30th July, 2021, publishing the Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/29, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2021.
- (5) No. SEBI/LAD-NRO/GN/2021/31, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Third Amendment) Regulations, 2021.

- (6) No. SEBI/LAD-NRO/GN/2021/33, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2021.
- (7) No. SEBI/LAD-NRO/GN/2021/34, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Third Amendment) Regulations, 2021.
- (8) No. SEBI/LAD-NRO/GN/2021/35, dated the 3rd August, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2021.
- (9) No. SEBI/LAD-NRO/GN/2021/36, dated the 5th August, 2021, publishing the Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2021.
- (10) SEBI/LAD-NRO/GN/2021/38, dated the 6th August, 2021, publishing Corrigendum to Notification No. SEBI/LAD-NRO/GN/2021/35, dated the 3rd August, 2021.
- (11) No. SEBI/LAD-NRO/GN/2021/39, dated the 9th August, 2021, publishing the Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations, 2021.
- (12) No. SEBI/LAD-NRO/GN/2021/40, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021.
- (13) No. SEBI/LAD-NRO/GN/2021/41, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2021.
- (14) No. SEBI/LAD-NRO/GN/2021/42, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth Amendment) Regulations, 2021.
- (15) No. SEBI/LAD-NRO/GN/2021/45, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2021.
- (16) No. SEBI/LAD-NRO/GN/2021/46, dated the 13th August, 2021, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2021.

- (17) No. SEBI/LAD-NRO/GN/2021/47, dated the 7th September, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2021.
- (18) No. SEBI/LAD-NRO/GN/2021/48, dated the 7th September, 2021, publishing Notification under the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007.
- (19) No. SEBI/LAD—NRO/GN/2021/49, dated the 7th September, 2021, publishing Notification under the Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007.
- (20) No. SEBI/LAD—NRO/GN/2021/52, dated the 26th October, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2021.
- (21) SEBI/LAD-NRO/GN/2021/55, dated the 9th November, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Sixth Amendment) Regulations, 2021.
- (22) SEBI/LAD—NRO/GN/2021/56, dated the 9th November, 2021, publishing the Securities and Exchange Board of India (Mutual Funds) (Third Amendment) Regulations, 2021.
- (23) SEBI/LAD—NRO/GN/2021/57, dated the 9th November, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Fifth Amendment) Regulations, 2021.

[Placed in Library. For (1) to (23) See No. L.T.5622/17/21]

- (viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2844 (E), dated the 21st August, 2020, appointing the 21st of August, 2020 as the date on which certain provisions of the said Act, as specified therein, shall come into force, under Section 29 of the International Financial Services Centre Authority Act, 2019.

[Placed in Library. See No. L.T. 5883/17/21]

- (ix) A copy (in English only) * of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2869 (E), dated the 26th August, 2020, publishing Corrigendum to Notification No. S.O. 2844 (E), dated the 21st August, 2020, under Section 29 of the International Financial Services Centre Authority Act, 2019.
- (x) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. G.S.R. 520 (E), dated the 30th July, 2021, publishing the Securities Contracts (Regulation) (Second Amendment) Rules, 2021, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. For (ix) and (x), See No. L.T. 5884/17/21]

II. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Institute of Economic Growth (IEG), Delhi, for the year 2020-21, together with Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5745/17/21]

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 5745/17/21]

Report and Accounts (2020-21) of NIESBUD, NOIDA and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJEEV CHANDRASEKHAR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers: —

- (a) Annual Report and Accounts of the National Institute for Entrepreneurship and Small Business Development (NIESBUD), NOIDA, for the year 2020-21, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 5749/17/21]

- (b) Review by Government on the working of above Institute.

[Placed in Library. See No. L.T. 5749/17/21]

* Ministry of Finance (Department of Economic Affairs) has *vide* O.M. No. 01/15/Em/2001 (Part) dated the 6th December, 2021 informed that Notification No. S.O. 2844 (E), dated 21st August, 2020 had an error in the English version only and hence the corrigendum was issued *vide* Notification No. S.O. 2869 (E) dated the 26th August, 2021, in English only.